

**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**

**TP No. 58/397-398/NCLT/AHM/2016 (New)
C.P. No. 11/397-398/CLB/MB/2014(Old)**

Coram:

**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 10.08.2017**

Name of the Company: Sanjivbhai Kiritbhai Patel & Ors.
V/s.
Biocare Remedies Pvt. Ltd. & Ors.

Section of the Companies Act: Section 397-398 of the Companies Act, 1956

S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
1.	PRATIK THAKKAR	ADVOCATE	Respondents	<i>Pratik</i>
2.	KIRAN SHAH	C.N.	Petitioners	<i>Kiran Shah</i>

ORDER

Learned FCA Mr. Kiran Shah present for Petitioners. Learned Advocate Mr. Pratik Thakkar present for Respondents.

Learned Counsel appearing for Respondent represented that SLP is presented before the Hon'ble Supreme Court against the order of NCLAT dated 23.05.2017.

Petitioner filed original share certificates of the Petitioners along with affidavit cum undertaking in respect of one group of shareholders in a sealed cover.

At request of Respondent counsel as a last chance, list the matter on 30.08.2017 for complying with the order dated 18.07.2017.

10/8/17
**BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

Dated this the 10th day of August, 2017.